

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 220/GT/2013 and Petition No. 132/GT/2014

Subject: Revision of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 21.10.2009 to 31.3.2014-Truing up of tariff determined by Commission's order dated 29.7.2010 in Petition No. 308/2009

Date of Hearing : 3.2.2015

Coram : Shri Gireesh B Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC SAIL Power Company Private Limited

Respondents : DNH Power Distribution Corporation Ltd & 3 others

Parties present : Ms. Poorva Saigal, Advocate, NTPC-SAIL
Shri Abhinav Jindal, NSPCL
Shri D. G. Salpekar, NSPCL
Shri Sachin Goel, NSPCL
Shri Yogmaya Agnihotri, Advocate, CSPDCL

Record of Proceedings

These petitions have been filed by the petitioner, NTPC SAIL Power Company Private Limited for revision of tariff of Bhilai Expansion Power Plant (2 x 250 MW) (the generating station) for the period 2009-14, based on the provisions of Regulation 6 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

2. During the hearing, the learned counsel for the respondent, CSPDCL prayed for grant of time to file reply in the matter. The learned counsel for the petitioner prayed for grant of time to file rejoinder to the reply of the said respondent.

3. The prayer of the learned counsel of the respondent CSPDCL was accepted. Accordingly, the respondent, CSPDCL is directed to file reply on or before 27.2.2015, with advance copy to the petitioner, who may file its rejoinder, by 9.3.2015. No further extension of time shall be granted.

4. The Commission also directed the petitioner to file additional information on affidavit, by 10.3.2015 with advance copy to the respondents, on the following:

(i) Details of the total coal requirement and the allocation of coal towards captive generation and for generation to sale under PPA;

(ii) Whether a separate PSL register for coal supply for captive use and for generation to sale under PPA, is maintained. If so, copies of the PSL register shall be submitted.

(iii) Basis of declaration of Availability under PPA and towards generation for captive use.

(iv) Details of segregation of Energy Charge Rate booked to captive generation and for energy scheduled under PPA by the respondent beneficiaries.

- (v) Reconciliation of the opening capital cost of ₹224012.74 lakh as on 21.10.2009 with books of accounts and duly audited by statutory auditor.
- (vi) Clarification/justification for the abnormal increase in the expenditure claimed with respect to main plant package from M/s BHEL, Coal handling plant and for make-up water plant under original scope of work as against those allowed on projected basis.
- (vii) Details of initial spares capitalised up to COD and up to extended cut-off date of the generating station, i.e. 31.3.2013.
- (viii) Details as regards the claim of ₹28.89 crore during 2009-13 towards 'Other Packages' within the cut-off date of the generating station.
- (ix) Clear reconciliation statement details with regard to actual additional capital expenditure incurred with the books of accounts.
- (x) Auditor's certificate showing capital cost claimed for the period 2009-14;
- (xi) Auditor's certificate in respect to infirm power adjusted till COD of each Unit along with a certificate that no adjustment has been made in books (after COD) by way of prior period adjustments in respect of infirm power.
- (xii) Auditor's certificate in respect of un-discharged liabilities, IDC & FC forming part of gross block (amounting to ₹155079.39 lakh) as on COD of Unit-I.
- (xiii) Amount of IDC included in additional capital expenditure as per books for respective years.
- (xiv) Revised Form-14 showing the position of actual interest till COD of each Unit respectively.
- (xv) Revised Form-11 showing gross block position as on COD of Unit-I, COD of Unit-II, 31.3.2-10, 31.3.2011, 31.3.2012 & 31.3.2013.
- (xvi) A certificate to the effect that NSPCPL has paid tax at normal rates instead of MAT for 2013-14.
- (xvii) Details as per Balance sheet (including Schedule/Notes) as regards un-discharged liabilities/IDC and those depicted in Form 9A/9B are at variance and the same shall be reconciled and submitted.
- (xviii) Statement showing the asset/work wise liability corresponding to gross block for each year / period as per **Annexure-I**.
- (xix) Statement in respect of interest and financing charges as per **Annexure-II**

5. Matter shall be listed for hearing on 19.3.2015. The parties are directed to complete pleadings in the matter prior to the date of hearing.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

Statement showing the asset/work wise liability corresponding to gross block for each year / period

(₹ in lakh)

Particulars	2009-10		2010-11	2011-12	2012-13	2013-14
	22.4.2009 to 20.10.2009	21.10.2009 to 31.3.2010				
Opening Liability						
Add: Additions during the period						
Less: Discharges during the period						
Less: Reversals during the period, if any						
Closing Liability						

Annexure-II

Statement in respect of interest and financing charges

(₹ in lakh)

Particulars	2005-06 to 2008-09 (year-wise)	2009-10 (1.4.2009 to 21.4.2009)	Total upto COD of Unit-I	2009-10 (22.4.2009 to 20.10.2009)	Total upto COD of Unit-II	COD of Unit-II to 31.3.2010	2010-11 to 31.3.2014 (year-wise)
Interest for the period							
Interest transferred to P&L A/c							
Interest capitalised to Gross Block							
Interest lying in CWIP (at the beginning)							
Interest lying in CWIP (at the end)							